

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA No.1687/Del/2019
Assessment Year : 2014-15

Rati Devi,
301, Royal Retreat, 3rd floor,
Charamwood Village,
Surajkunda Road,
Faridabad, Haryana
PAN : ADXPD7700N
(Appellant)

Vs. Income Tax Officer Ward (TDS),
NH-4, Faridabad,
Haryana
(Respondent)

Appellant by : None
Respondent by : Mr. Shri Prakash Dubey, Sr. DR.

Date of hearing : 10.12.2020
Date of pronouncement : 10.12.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A), Faridabad dated 17th December, 2018.

2. None appeared on behalf of the assessee at the time of virtual hearing before us. The assessee, vide letter dated NIL has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 10th December, 2020.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar